

**Justice R. M. Lodha (Retd.) Committee  
(In the matter of PACL Ltd.)  
Hearing before Shri Anubhav Roy, Recovery Officer**

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**Unique ID of Objection Petition:** SEBI/PACL/OBJ/AR/00211/2024

**Name of the Objector:** Shri. K. Raman M. A, M.Ed, LLB

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**Record of Proceedings**  
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1. The captioned objection was taken up on 07.05.2025, for further proceedings in the matter.
2. On perusal of file, it was noted that the objection was filed prior to issue of advertisement dated November 25, 2024 by PACL Committee and that it was deficient in many aspects which rendered its disposal on merit impossible.
3. Accordingly, the objector was advised vide letter dated March 06, 2025 to file the objection in accordance with the requirements laid down in the public notice dated November 25, 2024, within a period of 30 days from the date of the receipt of the letter. The said letter was sent via Speed Post AD at the correspondence address and also through email at [ajayximtpr@gmail.com](mailto:ajayximtpr@gmail.com) of the objector. From the acknowledgement card received back, it is noted that the letter sent via Speed Post AD has been duly delivered to the Objector. The email sent on ID [ajayximtpr@gmail.com](mailto:ajayximtpr@gmail.com) did not bounce back and hence, it is delivered. However, even after lapse of the timeline, no response was received from the Objector. A reminder letter dated April 22, 2025 was also sent to the objector through Speed Post AD / through email at [ajayximtpr@gmail.com](mailto:ajayximtpr@gmail.com) advising him to file information / documents within 7 days from the date of receipt of the same, failing which the objection petition shall be treated as disposed of without any determination of objection on merit. The said email also did not bounce & hence, was duly delivered. Till date, the objector has not submitted any reply. From the above, it is clear that the objector is not interested to pursue his case further.
4. In view of the non-furnishing of documents/information, the present objection cannot be proceeded further in its present form.



5. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.



**Anubhav Roy**  
**Recovery Officer**

**For and on behalf of Justice (Retd.) R.M. Lodha Committee**  
**(in the matter of PACL Ltd.)**



**अनुभव रॉय / ANUBHAV ROY**  
उप महाप्रबन्धक एवं वसूली अधिकारी  
**Deputy General Manager & Recovery Officer**  
न्यायमूर्ति (सेवानिवृत्त) आर.एम. लोधा कमेटी  
**Justice (Retd) RM Lodha Committee**  
(पी ए सी एल ली के मामले से संबंधित. मुंबई / In the Matter of Pacl Ltd. Mumbai)